

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*Through Physical Hearing / VC Mode (Hybrid)*

**ITEM No.13**  
**C.P. (IB)No.140/BB/2022**

**IN THE MATTER OF:**

Bank of Baroda

... Petitioner

Vs.

Mr. Nooruddin Khan

... Respondent

**Order under Section 95(1) of IBC, 2016**

**Order delivered on 02.02.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Lomesh Kiran N. with Shri Karan D. &  
Ms. Abhijna S.

For the Respondent : Shri Sivarama Krishnan

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. The learned Counsel for the Respondent requests adjournment since the matter in the Writ Petition is taken up before the Hon'ble High Court of Karnataka today. The learned Counsel for the Petitioner submitted that the aforesaid Writ Petition does not affect the instant Petition under Section 95 of the IBC against the Personal Guarantor. It is also submitted by the learned Counsel for the Petitioner that matter is being unnecessarily delayed repeatedly. He further submitted that whatever objections of Personal Guarantor, it can be agitated before the RP. However, it is stated that the matter is coming up before the Hon'ble High Court today itself. Therefore, we are granting one week's time. It is being clarified that the matter will be taken up for hearing on merits.
3. List the case on **13.02.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Puja